

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 32
(IB)-202(PB)/2017

IN THE MATTER OF:

Punjab National Bank

.... Petitioner

Vs

Bhushan Power and Steel limited

.... Respondent

Order U/S 7 of IBC, 2016 (CIRP)

Order delivered on 07.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the OC	:	Adv. Abhishek Seth Adv. Rasveen Kaur Kapoor
For the Applicant	:	Sr. Adv. Sunil Fernandes, Adv. Vijayant Paliwal, Adv. Charu Bansal, Adv. Diksha Dadu, Adv. Mehak
For the Respondent	:	Sr. Adv. Gopal Jain, Adv. Bishwajit Dubey, Adv. Kaustubh Rai, Adv. Karan Khetani
For the IDBI Bank	:	Bhanu Gupta, Akshat Singh, Dacchita Shahi And Utkarsh Kandpal
For the RBI	:	Adv. Gajinder Kumar, Adv. Kiran Jai, Adv. Chandra Shekhar, Adv. Drishti, Adv. Sheikh Faraz Iqbal & Adv. Somya
For the SBI	:	Adv. Sanjay Kapur, Adv. Devesh Dubey

ORDER

IA-6127/2022, IA-4640/2023, IA-1436/2024, New IA-2178/2024, New RA-54/2024

Today, when the matter was taken up, Mr. Gopal Jain, Ld. Sr. Counsel appeared for the resolved company and states that they wish to file another application in terms of the order passed by the Hon'ble NCLAT on 24.04.2024. He is permitted to do so. At request and by consent, list the matter on **05.06.2024**.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)